

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

Date of Order: 14.9.93.

RP 76/93 in
OA 869/92

MAN SINGH & ORS. v/s. UNION OF INDIA & ANR.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Man Singh and two others have filed this Review Petition u/s 22 (F) of the Administrative Tribunals Act, 1985, for a review of the order passed in OA 869/92 on 17.5.93 on the ground that the aforesaid OA was decided without any notices to the petitioners and they got no opportunity to plead their case before this Bench.

Review has also been sought on the ground that a decision by a Division Bench of this Tribunal in the case of B.S. Verma vs. UOI, reported at ATR 1993 (1) CAT 548 has not been referred to in the present OA while deciding the same. The OA in question was transferred to the Jaipur Bench of the Tribunal in the presence of the counsel for the petitioners and therefore no fresh notice was required to be issued to them. The petitioners had been repeatedly absent on the dates of hearing before this Bench and ultimately the OA was decided on merits after hearing the learned counsel for the respondents. The other grounds stated in the Review Petition are not sufficient ^{to} justify a review of the order.

2. I do not find any merit in the Review Petition and the same is dismissed in limine.

Gopal Krishna
(GOPAL KRISHNA)
MEMBER (J)